

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/00745/2017 & MA/020/00119/2018
Date of Order : 24-06-2019

Between :

V.Sahadevudu S/o Narasaiah,
Age : 81 yrs, Retired Head Travelling Ticket Collector,
R/o H.No.17-11-28, Lakshmivarapu pet, Eluru,
West Godavari Dist.Applicant

AND

1. The Union of India, Rep by its Secretary,
Ministry of Railways, Railway Board,
New Delhi.
2. The General Manager, South Central
Railway, Secunderabad.
3. The Financial Advisor and Chief Accounts Officer,
South Central Railway, Secunderabad.
4. The Senior Divisional Personnel Officer,
South Central Railway, Vijayawada.
5. The Divisional Finance Manager,
South Central Railway, Vijayawada. ...Respondents

Counsel for the Applicant: Mrs.S.Anuradha

Counsel for the Respondents : Mr.S.M.Patnaik, SC for Rlys

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs.Naini Jayaseelan , Administrative Member)

Heard Mrs.S.Anuradha, learned counsel for the applicant and
Mr.S.M.Patnaik, learned Standing Counsel for Respondents.

2. Mr. S.M.Patnaik, learned Standing Counsel for Respondents reiterated that the judgment in WP Nos. 9770, 9779 and 9844/2017, decided on 05.12.2017 by the Hon'ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh is applicable in the present case.

3. Mrs.S.Anuradha, learned counsel for the applicant conceded that the judgment passed in WP Nos 9770, 9779 and 9844/2017, decided on 05.12.2017 by the Hon'ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh will be applicable in the present case. In view of the above, she desires to withdraw the OA.

4. Accordingly the Original Application and MA No.020/00119/2018 are dismissed as withdrawn. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 24th June, 2019.
Dictated in Open Court.

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